

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.114
CP(IB)/160(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Omkara Assets Reconstruction Private Limited
V/s
Parul Thakkr
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jay Kansara, Advocate a/w.
: Ms. Nisha Ojha, Advocate
For the Respondent : Mr. Tirth Nayak, Advocate for
: Mr. Bhavesh Choksi, Advocate

ORDER

Learned Counsel for the applicant submits that a rejoinder was filed only yesterday and that he is in the process of filing a physical copy of the same, with an advance copy to the other side.

However, Proxy Counsel for the respondent, Mr. Tirth Nayak, requested adjournment in the matter, as the main arguing Counsel, Mr. Bhavesh Choksi, is in some medical difficulty, which is not opposed by the Counsel for the other side.

Re-list on 13.05.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)